

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O. A. No. 157 of 1993

DATE OF DECISION

4.3.93

P. C. Thankappan Applicant (s)

Mr. M. R. Rajendran Nair Advocate for the Applicant (s)

Versus

General Manager, Telecom Respondent (s)
Ernakulam and others

Mr. P. N. Purushothama Kaimal Advocate for the Respondent (s)
ACGSC

CORAM :

The Hon'ble Mr. S. P. Mukerji, Vice Chairman

and

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. To be circulated to all Benches of the Tribunal ?

JUDGEMENT

(Hon'ble Mr. S. P. Mukerji, Vice Chairman)

We have heard the learned counsel for both the parties on this application in which the applicant prays for re-engagement and inclusion of his name in the list of approved casual mazdoor and issue of approval card on the basis of his previous casual service between 1983 and 1989.

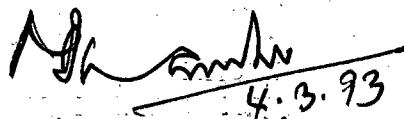
2. The applicant's contention is that persons similarly situated were given similar relief as prayed for by him in his Annexure-II representation.
3. When the case came up for admission today, the

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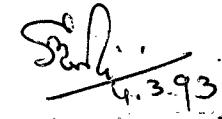
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learned counsel for both the parties agreed that the application can be disposed of with appropriate direction regarding disposal of the applicant's representation dated 6.7.92, a copy of which has been placed at Annexure-II.

4. In the above light, we admit this application and dispose of the same with the direction to the first respondent to consider and dispose of the representation dated 6.7.92 at Annexure-II keeping in view the benefits given to others at Annexure-III order. The representation should be disposed of within a period of three months from the date of communication of a copy of this judgment with a speaking order and communicate to the applicant within that period. In case the representation is not readily available, a copy thereof at Annexure-II should be disposed of on the above lines. There is no order as to costs.


4.3.93

(N. Dharmadan)
Judicial Member


4.3.93

(S.P. Mukerji)
Vice Chairman

4.3.93

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